

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH: 'E' NEW DELHI**

**BEFORE SHRI PRASHANT MAHARISHI, ACCOUNTANT MEMBER
&
SHRI K.NARASIMHA CHARY, JUDICIAL MEMBER**

**ITA No.- 5496 /Del/2017
(Assessment Year: 2013-14)**

Neena Dhawan, F- 11,PushpanjaliAnsal farmhouse, Bijwasan, Delhi New Delhi.	Vs.	ITO, Ward-44 (4), New Delhi.
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PAN No. AAAPD1288R
Appellant

Respondent

Assessee by None
Revenue by None

Date of hearing: 30.03.2021
Pronouncement on 30.03.2021

ORDER

PER K. NARASIMHA CHARY, JM

This appeal by the assessee for assessment years 2013-14 is directed against the order dated 29/6/2017 passed by the learned Commissioner of Income-tax (Appeals)-15, Delhi (Ld. CIT(A)).

2. Learned Counsel for the assessee has intimated that the assessee has opted to settle the dispute relating to the tax arrears under the Vivad Se Vishwas Act, 2020 (in short 'the Act') for the assessment years under consideration and requested for withdrawal the said appeals.

3. In view of the aforesaid, the appeal is consigned to record and, for statistical purposes, is treated as dismissed.

Order pronounced in the open court on this the 30th day of March, 2021 immediately of the conclusion of the hearing over virtual mode.

sd/-
(PRASHANT MAHARISHI)
ACCOUNTANT MEMBER
Dated: 30/3/2021

sd/-
(K. NARASIMHA CHARY)
JUDICIAL MEMBER

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

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ASSISTANT REGISTRAR
ITAT NEW DELHI